

**PUBLIC ANNOUNCEMENT (FORM A)**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF  
M/S. PEEJAY AGRO FOODS PRIVATE LIMITED****RELEVANT PARTICULARS**

1.	Name of corporate debtor	M/s.Peejay Agro Foods Private Limited
2.	Date of incorporation of corporate debtor	17.04.2013
3.	Authority under which corporate debtor is incorporated / registered	ROC Ernakulam
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U15300KL2013PTC033879
5.	Address of the registered office and principal office (if any) of corporate debtor	New Building, Ayyappankavu Road, Karayur, Kottapadi P.O, Thrissur, Kerala, India, 680505
6.	Insolvency commencement date in respect of corporate debtor	28.05.2025
7.	Estimated date of closure of insolvency resolution process	24.11.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>R. Raghavendran, B.Com, FCA, CISA, IBBI/IPA-001/IP-P00211 /2017-18/10411</b>
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No.3, Dhruvatara Apartments, 241, Dr. Rajendra Prasad Road, Tatabad, COIMBATORE - 641012 <b>E mail: ragavca@gmail.com</b>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Flat No.3, Dhruvatara Apartments, 241, Dr. Rajendra Prasad Road, Tatabad, Coimbatore - 641012 <b>E mail: cirp.peejayagro@gmail.com</b>
11.	Last date for submission of claims	<b>11.06.2025</b>
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	<b>Not identified as on date</b>
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	<b>Not identified as on date</b>
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: NA

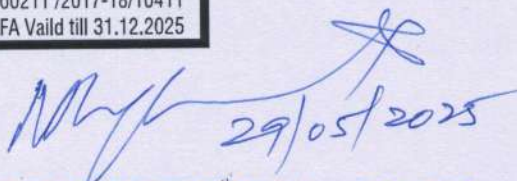
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. Peejay Agro Foods Private Limited vide order no.CP(IB)/8/KOB/2025 on 28.05.2025. The creditors of M/s.Peejay Agro Foods Private Limited, are hereby called upon to submit their claims with proof on or before 11.06.2025 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

**R. Raghavendran B. COM, FCA, CISA**  
Interim Resolution Professional for  
M/s. Peejay Agro Foods Private limited

Date : 29.05.2025  
Place: Coimbatore

Regn.No.IBBI/IPA-001/IP-P00211 /2017-18/10411  
AFA Valid till 31.12.2025

  
**R. RAGHAVENDRAN, B.Com., FCA., CISA.**  
**RESOLUTION PROFESSIONAL**  
Regd.No. : IBBI / IPA - 001 / IP - P00211/2017-18/10411,  
Flat No.3, "DHRUVATARA" Apartments  
241, Dr.Rajendraprasad Road  
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